

since been issued. According to the agreement the services will not be taken over by the Corporation.

(b) Proposals in the matter are still awaited from the Delhi Municipal Corporation. The water supply and sewerage systems in the colony are however already under the control of the Corporation.

Shri D. C. Sharma: What are the subjects that are going to be transferred to the Delhi Municipal Corporation, so far as civic amenities are concerned, when, as stated in the reply, water supply and sewerage systems are already under their control?

Shri P. S. Naskar: The entire control of the civic amenities like sewerage, water supply, roads and the rest.

Shri D. C. Sharma: May I know whether the Ministry has made any *ad hoc* grant to the Delhi Corporation, or is the Ministry going to give a recurring grant for the maintenance of those amenities?

Shri P. S. Naskar: As I have stated in my original answer, the payment to be made to the Delhi Municipal Corporation will be Rs. 20.88 lakhs.

Shri D. C. Sharma: May I know whether this will apply to undeveloped colonies or only developed colonies of the refugees? If this applies only to the developed colonies, what will be the state of affairs, so far as the undeveloped colonies are concerned?

Shri P. S. Naskar: The position is this. In certain colonies, according to the Corporation, the civic amenities were not up to the standard. So, they informed the Ministry that if the civic amenities are brought in those colonies up to the standard, then the Corporation will take over the maintenance of civic amenities. So, this amount is being given to the Corporation for bringing the civic amenities up to the

standard prescribed by the Corporation.

Shri Ajit Singh Sarhadi: May I know the number of developed colonies that are still to be given over to the Delhi Administration, and the amount that would be given for improving the amenities there?

Shri P. S. Naskar: It is Rs. 20 lakhs.

Shri Vajpayee: May I know whether this amount will be paid in instalment or in a lump sum?

Shri P. S. Naskar: It will be paid in three equal instalments at an interval of four months from the date of payment of the first instalment.

Motor Parts

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*508. { Shrimati Mafida Ahmed:
Shri N. M. Deb:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that negotiations have been finalised with a Welsh firm for manufacturing Motor parts in India; and

(b) if so, the details thereof?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). It is not clear which particular negotiations the Hon'ble Member has in mind. So far as Government are aware, a firm in Madras has recently entered into a technical collaboration agreement with a Welsh firm for the manufacture of Tie Rod Ends for automobiles.

सेठ गोविन्द दास : जहाँ तक इन मोटर के हिस्सों का सम्बन्ध है, हमारे देश में अब तक कितने हिस्से बनने लगे हैं, कितने रुपए के हिस्से अभी हम बाहर से मंगाने हैं और यह कब तक प्राणा की जा सकती है कि हमको इन हिस्सों को बाहर से मंगाने को आवश्यकता नहीं पड़ेगी ?

श्री मनुभाई साहू : जहाँ तक बड़ी मोटरों और ट्रकों के हिस्सों का सवाल है कई एक माडलों के ७०-७५ परसेंट तक इंडियनिस कंटेन्ट में पहुँच गए हैं, कई एक दूसरे माडलों में ५०-५५ परसेंट तक पहुँच गए हैं। जहाँ तक एंजिलियरी इंडस्ट्रीज का ताल्लुक है उसका उत्पादन पिछले तीन साल में बहुत ज्यादा बढ़ा है। सन् १९५६ में उनका जो उत्पादन २ करोड़ का था वह आज १५-१६ करोड़ का हो गया है। फिर भी हमको अभी १०-१२ करोड़ का बाहर से आयात करना पड़ता है। इसकी कोशिश की जा रही है कि अगले दो तीन साल में सारी एंजिलियरी इंडस्ट्रीज को जितना हो सकता है कवर कर दिया जाए।

Shri Joachim Alva: We have four firms here and now for nearly 10 to 12 years they are engaged in production of motor parts. At the same time, we find we have to import 70 to 80 per cent of the component parts from outside. I want to know why we are importing those parts from foreign manufacturers, when we can very well manufacture them here. The Ministry should have been more vigilant in the matter.

Shri Manubhai Shah: I was only referring to the parts which the hon. Lady Member mentioned. If the whole question has again to be gone into, I may assure the House that all steps have been taken and the indigenous content is progressing quite satisfactorily. Further steps will be taken as soon as the report of the committee is available.

Trade Marks

*509. **Shri Kumbhar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it has come to the notice of Government that the names and photos of Indian Gods and Goddesses and national leaders are used on business labels;

(b) whether these business labels—Trade Marks—were registered by Government; and

(c) whether a business label such as "Gandhi Sarap" or "Gandhi Biri" can be registered?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) Yes, Sir, except the names and pictorial representations of Mahatma Gandhi and the Prime Minister of India.

(c) No, Sir.

Shri Kumbhar: May I know whether the Government has found the pictorial business label of P. Nehru Pati manufactured in Banaras?

Shri Kanungo: They are not registered. Un-registered marks are not controlled under any law.

Mr. Speaker: The Question-hour is over.

WRITTEN ANSWERS TO QUESTIONS

Buildings for Indian Bureau of Mines at Nagpur

*506. **Shri T. B. Vittal Rao:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the construction of buildings at Nagpur to house the laboratories of Indian Bureau of Mines at present in Calcutta has been completed;

(b) if so, when the Bureau will be shifted to Nagpur; and

(c) the total amount spent so far for the construction of these buildings?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). The laboratory of the Indian Bureau of Mines is located in Delhi and not in Calcutta.